

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2709
TO BE ANSWERED ON 02/08/2016

Ban on Diesel Cars

2709. SHRI P.C. MOHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the fact that the Environment Pollution (Prevention and Control) Authority has made a plea to stop using diesel cars in Delhi to the Apex Court;
- (b) if so, the suggestions given by the Central Pollution Control Board through an application filed by them five years ago;
- (c) whether the Ministry is having any proposal to convert all diesel cars plying in Delhi and NCR to CNG and if so, the details thereof; and
- (d) whether the Government is likely to put a ban on sale of diesel vehicles in Delhi and NCR?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

(a) & (b) Yes, Sir. Environment Pollution (Prevention and Control) Authority (EPCA) in Writ Petition (Civil) No. 13029 of 1985 in the matter of "M.C. Mehta Vs. Union of India & Ors." filed a report No. 32 dated March, 2007 suggesting the Supreme Court for directions to stop use of diesel in personal transport vehicles in the city of Delhi including restriction to be applied to vehicles entering the city from neighbouring states. It was also contended before the Supreme Court on 16th December, 2015 "*that since the diesel vehicles are the most polluting vehicles contributing to the current state of affairs in Delhi, it is time to issue directions banning registration of any new private and / commercial light duty diesel vehicles in the National Capital Region*". Central Pollution Control Board has informed that it had not filed any application in this regard five years ago.

(c) No, Sir. The Supreme Court in Writ Petition No. 13029 of 1985 in the matter of "M.C. Mehta versus Union of India & Others" vide its Order dated 5th January, 2016 directed that all taxis operating in NCR be converted to CNG. The Supreme Court in its Order dated

10th May, 2016 also directed that registration of new city taxies shall be permitted only if the vehicles operate on duel fuel or petrol or CNG and no vehicle shall be registered as city taxi if it runs on diesel fuel. Further, the Supreme Court passed orders regarding conversion and operation of All India Tourist Permit taxies in National Capital Region (NCR).

(d) No, Sir. However, the Supreme Court in Writ Petition (Civil) No. 13029 of 1985 in the matter of “M.C. Mehta versus Union of India & Others” has passed an Order dated 16th December, 2015 banning registration of SUVs and private cars of 2,000 cc and above capacity using diesel in the NCR. The apex court on 4th July, 2016 has reserved its order on pleas for lifting its ban on registration of diesel cars with engine capacity of 2,000 cc and above in the NCR.

The National Green Tribunal (NGT) on 07.04.2015 restrained diesel vehicles older than 10 years from plying in Delhi. The NGT also ordered on 20th July, 2016 that deregistration of the diesel vehicles, more than 10 years old shall be complied with effectively and without default. The deregistration authorities were directed to start deregistration with reference to the oldest of the vehicles, in other words at the first step the vehicles which are more than 15 years old would be deregistered and then gradually other vehicles would be deregistered from 15 years to 10 years. It was further ordered by NGT that diesel vehicles which are more than 15 years old and are BS-I and BS-II compliant shall be scrapped and no NOC will be issued for transfer of the vehicles.

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